

पर कोई रोक नहीं है। खुले सामान्य लाइसेन्स के अन्तर्गत निर्यात की अनुमति है।

(ख) प्रश्न नहीं उठता।

Order of West Bengal Government on winding up of companies

1696. SHRIMATI PRAMILA DAN-DAVATE: Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that recently the West Bengal Government asked 113 non-banking companies (financial) to wind up their business by December, 1980;

(b) if so, the names of these companies and the reasons for ordering them to wind up their business;

(c) whether the 113 companies have obtained stay order from the Courts; and

(d) if so, the details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI MAGANBHAI BAROT): (a) Yes, Sir.

(b) A list giving the names of these 113 companies is enclosed. In exercise of the powers vested in the State Governments under the Prize Chits & Money Circulation Schemes (Banning) Act, 1978, the Government of West Bengal made rules to give effect to the provisions of the Act and issued notices to these 113 companies conducting such schemes to submit winding up plans in respect of their prize chit business.

(c) and (d). Out of above 113 companies, 22 companies (asterisk marked in the list laid on the Table of the House. [Placed in Library. See No. LT-1461/81] have filed writ petitions in the Calcutta High Court and obtained stay orders. The concerned companies have contended in the writ petitions that they are not carrying on any prize chit money circulation business as defined in the Banning Act and as such the Act is not applicable to them. The writ petitions are pending in Calcutta High Court.

2612 LS-6.

Twin Factory at Keonjhar and Jute mill at Anandpur

1697. SHRI HARIHAR SORAN: Will the Minister of COMMERCE be pleased to state:

(a) whether his Ministry has any proposal to set up a twine factory at Keonjhar and a Jute mill at Anandpur of Orissa;

(b) if so, what is the estimated cost of these two mills; and

(c) the steps taken so far by Government to expedite the proposal?

THE MINISTER OF COMMERCE AND STEEL AND MINES (SHRI PRANAB MUKHERJEE): (a) No such proposal is under consideration of this Ministry.

(b) and (c). Do not arise.

Review of functioning of public undertakings.

1698. SHRI H. N. NANJE GOWDA: SHRI D. M. PUTTE GOWDA: SHRI K. LAKKAPPA:

Will the Minister of FINANCE be pleased to state:

(a) whether there is any proposal to review the functioning of the Public Undertakings so as to minimise losses;

(b) whether it is also proposed to fix responsibility on the heads of Public Undertakings in case they run into losses; and

(c) if not, what other steps Government propose to take so as to earn profits by the Public Undertakings?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SAWAI SINGH SISODIA): (a) A constant review of the functioning of the Central Government Public Sector Undertakings to minimise losses and to improve efficiency is being done by the administrative Ministries. In addition, wherever necessary special